

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 14
CP (IB) No. 1/Chd/Pb/2022**

**Under Section 94 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Tilak Raj Bedi

...Petitioner

Present through Video Conferencing:

Ms. Niharika Sohal, Advocate for petitioner.

Affidavit of service has been filed by learned counsel for petitioner vide Diary No. 01422/01 dated 08.03.2022. The same is taken on record. The compliance affidavit under Sections 94(4) & (5) of I&B Code, 2016 regarding the eligibility of the petitioner has also been filed vide Diary No. 01422/2 dated 15.03.2022. The same is also taken on record.

2. It is stated by learned counsel for petitioner that credentials of Mr. Pawan Sharma, RP has already been checked and verified by Mr. Ashwani Sharma, LRA through Registry in another Company Petition bearing CP (IB) No. 12/Chd/Pb/2022. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Mr. Pawan Sharma, is appointed as Resolution Professional and directed to comply with the provisions of Section 99 and file the report accordingly within two weeks.

3. In the meantime, issue limited notice of this petition to the creditor(s) for presence within two weeks, returnable on or before 19.05.2022. If already issued then learned counsel for petitioner is directed to file affidavit to

that effect that notice has been served upon creditor(s) with proof of service before the next date of hearing. Objection/reply, if any, may be filed by creditor(s) with RP. List on 19.05.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

April 21, 2022
YP